

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

BEFORE THE REGISTRAR MR. M K HANJURA

Petition(s) for Special Leave to Appeal (C) No(s). 34195/2014

CHAIRMAN AND MANAGING DIRECTOR ALLAHABAD BANK AND ORSPetitioner(s)

VERSUS

ALLAHABAD BANK STAFF ASSO. AND ORS Respondent(s)
(with appln. (s) for impleadment and permission to bring additional
facts and documents on record and interim relief and office report)

Date : 03/08/2015 This petition was called on for hearing today.

For Petitioner(s) Mr. Rajesh Kumar, Adv.
M/s Mitter & Mitter Co., Adv.

For Respondent(s) Mr. Rajiv Ranjan Dwivedi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The office report indicates that the learned c
ounsel representing the respondent No.3 has already filed the c
ounter affidavit but he has not filed the vakalatnama so far. The Ld.
Counsel shall file the Vakalatnama within a period of three weeks
failing which the Counter Affidavit filed by him shall be taken off
the record.

Respondent Nos. 1, 2 and 4 have already filed the counter
affidavit as gets revealed from the perusal of the office report.
Signature Not Verified

List again on 13.10.2015.

Digitally signed by
Madhu Grover
Date: 2015.08.04
16:26:58 SCT
Reason:

(M K HANJURA)
Registrar

MG